

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1011/JP/2019  
निर्धारण वर्ष/Assessment Year : 2014-15

Shri Om Prakash Yadav J-16, M/s MGB & Co. LLP, Ial Kothi Yojana, Sahakar Marg, Jaipur.	बनाम Vs.	The ITO, Ward-7(3), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. ABBPY0922F		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Sandeep Jhanwar (CA)  
राजस्व की ओर से / Revenue by : Smt. Runi Pal (Addl.CIT)

सुनवाई की तारीख / Date of Hearing: 01/04/2021  
उदघोषणा की तारीख / Date of Pronouncement: 01/04/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

The present appeal has been filed by the assessee against the order of CIT(A)-3, Jaipur dated 18.06.2019 for the assessment year 2014-15.

- Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.
- The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention made in the said application reads as under:-

*"Dear Sir,*

*We draw your Honour's attention towards the appeal filed in case of captioned appellant which is subjudice before your honour.*

*In this regard, we humbly submit that the assessee have opted for Vivad Se Vishwas (VSV) Scheme, 2020 to settle this case under*

*consideration and the assessee wishes to withdraw the captioned appeal. Therefore, we request your honour to kindly issue appeal withdrawal certificate at earliest.*

*In support of the above, we are hereby enclosing Form-3 issued by Ld. PCIT under Vivad Se Vishwas Scheme, 2020.*

*Thanking you*

*Yours Faithfully,*

*For MGB& Co. LLP  
Authorized Representatives  
on behalf of Shri Om Prakash Yadav.  
Sandeep Jhanwar  
Partner."*

4. The Id. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under "Vivad Se Vishwas Scheme", we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 01/04/2021.

Sd/-  
(विक्रम सिंह यादव)  
(Vikram Singh Yadav)  
लेखा सदस्य / Accountant Member

Sd/-  
(संदीप गोसाईं)  
(Sandeep Gosain)  
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur  
दिनांक / Dated:-01/04/2021.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Om Prakash Yadav, Chomu,

2. प्रत्यर्थी / The Respondent- The ITO, Ward-7(3), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 1011/JP/2019}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar